



2026:AHC:37012

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2460 of 2026

Arvind Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ghanshyam Das Mishra, Umesh Panday
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri G.D. Mishra, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was appointed as a Collection Amin wh superannuated on 31.07.2025 but he has not been paid post retiral benefits including pension, gratuity, leave encashment, LIC, GPF along with interest.

3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by fifth respondent, Sub Divisional Magistrate, Sadar, Varanasi.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fifth respondent, Sub Divisional Magistrate, Sadar, Varanasi by **27.02.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of three months.

February 19, 2026

Rajesh

(Vikas Budhwar,J.)